

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 5147/2023 in C.P. (IB)/375(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

**NAME OF THE PARTIES:- Mahesh Sureka Resolution
Professional Vs. Bejoy Nambiar
IN THE MATTER OF
Bank of Maharashtra Through IRP
Mahesh Sureka
V/s
Bejoy Nambiar**

**Section:Application under any other provisions-IBC U/s 95(1)of
Insolvency and Bankruptcy Code, 2016**

ORDER

IA 5147 of 2023:-Mr. Mahesh Sureka, Resolution Professional appeared in person through VC seeks time to file hard copies of the present Application. Time granted, let hard copies of the present Application be filed in two sets at least two days before the next date of hearing. RP is directed to serve a copy of the report to the Personal Guarantor also and Personal Guarantor is at liberty to file response/objection, if any, to the report of the RP, well before the adjourned date. List this matter on **29.01.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)